



**ENERGY DEPARTMENT, SECRETARIAT, CHENNAI-9**

**SELECTION OF MEMBER (LEGAL) TO  
TAMIL NADU ELECTRICITY REGULATORY COMMISSION**

Applications are invited from eligible persons for appointment to the post of Member (Legal) to the Tamil Nadu Electricity Regulatory Commission.

Section 84 (1) of the Electricity Act, 2003 provides as follows :-

*Section 84. (Qualifications for appointment of Chairperson and Members of State Commission): --- (1) The Chairperson and the Members of the State Commission shall be persons of ability, integrity and standing who have adequate knowledge of, and have shown capacity in, dealing with problems relating to engineering, finance, commerce, economics, law or management.*

As per the Judgment of the Hon'ble Supreme Court dated 12.04.2018 in Civil Appeal No.14697 of 2015 etc. batch, "It is mandatory that there should be a person of law as a Member of the Commission, which requires a person, who is, or has been holding a judicial office or is a person possessing professional qualifications with substantial experience in the practice of law, who has the requisite qualifications to have been appointed as a Judge of the High Court or a District Judge.". It was further held that, in case there is no Member from law as a Member of the Commission as required aforesaid in para 2 of conclusion, the next vacancy arising in every State Commission shall be filled in by a Member of Law.

In terms of section 89 (1) of the Electricity Act, 2003, the Member shall hold the post for a term of 5 (five) years from the date he/she joins the office or till he/she attains the age of 65 years, whichever is earlier and that as per section 84 (3) of the said Act, the Member shall not hold any other office during this period. In this regard, the Term of office and conditions of service of Members are governed by section 89 of the said Act. The salary, allowance and other terms and conditions of service of the Member shall be governed by the Tamil Nadu Electricity Regulatory Commission (Salary, Allowance and Conditions of Services of the Chairperson and other Members etc.) Rules, 2004 as amended from time to time.

A person having any financial or other interest that is likely to affect prejudicially his/her function as a Member of the Commission is not eligible.

Applications with CVs/dossiers should be sent to,

The Principal Secretary to Government,  
Energy Department,  
Government of Tamil Nadu, Secretariat,  
Fort St. George, Chennai-600 009,  
Tamil Nadu.

during the working hours by 15<sup>th</sup> May, 2019 or to the email id [enersec@tn.gov.in](mailto:enersec@tn.gov.in) within 05.45 PM on 15<sup>th</sup> May, 2019. Executives in Government and its Undertakings will be required to forward their application through proper channel or submit "No Objection Certificate" from their Employer along with two copies of CVs/dossiers and Annual Confidential Reports (ACRs) covering a period of last 5 (five) years.

Md.Nasimuddin,  
Principal Secretary to Government.